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20. Institute of Child Health & Hospital-Madras	—	Japan / OECF
21. Installation of Desalination of Plants in TN	—	Do.
22. Installation of Desalination of Plants in Ramanathapuram District in TN	—	Do.
23. Development of Mathu Kadu-Mahabalipuram in TN	—	Do.
24. Environmental Improvement of Madras City Waterways	—	Do.
25. Pykara Ultimate State H.E. Project (3.50 MW)	—	Do.
26. Second Madras Water Supply and Environmental Sanitation Project	—	IBRD
27. Tamil Nadu Industrial Development Corporation	Rs. 3500 million	ADB

Reamtwrmeiiient to States under Foreign funded Projects

425ft. SHRI SHIV ALL RAO GIRIDHAR PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Government has not yet reimbursed to States the promised 100 per cent ex-ternal assistance for foreign funded projects; and

(b) if so, when the Central Government propose to return the foreign projects aid to the States view of the fact that they have only little time to spend the money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) It has been decided that for release of additional Central Assistance to State Governments on account of externally aided projects on and after August 1 1992, an amount to 100 per cent of external disbursements would be released to implement States as external assistance in all sectors. This has already been conveyed to the State, Governments.

Foreign Financial Agencies permitted to operate in India

4259. PROF. SAURIN BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) what are the details of foreign banks, financial institutions, funding agencies permitted by the Reserve Bank of India/Central Government during the past two years to have difference operating offices/branches in different cities/ rural areas in the country;

(b) what are the details and names of those units which were already working here before the above period;

(c) whether it is a fact that the functioning of nationalized and non-nationalized banks and financial institutions has been adversely affected due to the unhealthy competition from the foreign units;

(d) whether any protective measures have been ensured by Government; and

(e) if not, what are the reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e) The information is being collected and will be laid on the Table of the House.

Introduction of Electronic Clearance Settlement and Depository Facility in Banks

4260. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the RBI, has, recently, directed all the banks to introduce Electronic Clearance Settlement and Depository facility (ECSD);

(b) if so what is the purpose of introducing the new system;

(c) whether the new ECSD system would provide efficiency in the working of banks; and

(d) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d) Reserve Bank of India in their circular dated 17-11-92 addressed to all scheduled commercial banks and All India financial institutions have indicated, inter-alia, the need to establish an Electronic Clearance, Settlement and Depository System (ECSD). The circular was issued following the submission of the Nadkarni Committee Report whose major recommendations were discussed by RBI with the Chief Executives of major commercial banks, All India financial institutions, the Securities and Exchange Board of India and Ministry of Finance. The proposed new system is meant to eliminate deficiencies in the existing procedures for transactions in PSU Bonds and Units and provide an alternative system for booking of transactions and their accounting and transfer.

Bank loans to Sugar Mills

4261. SHRI V. NARAYANAASMY: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to a news item captioned

"High interests hurt sugar mills" as reported in the Hindustan Times of the 22nd November, 1992;

(b) if so, whether the banks are not providing adequate finances to the sugar mills and due to hike in sugarcane prices every year, they are largely affected; and

(c) if so, what steps Government propose to take to provide adequate finances to sugar mills in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c) The credit requirements of sugar industry are fixed by banks, on the basis of peak deficit in monthly cash budget or drawing power (after deducting 20 per cent margin on the value of stocks) whichever is less. The credit limit is not uniform for the entire year and varies according to the requirements of the mill during the course of the year. The limits so fixed are therefore need based. Reserve Bank of India holds meetings with the representatives of Indian Sugar Mills Association (ISMA) and the financing banks, as and when required, to discuss the credit requirements of sugar industry with a view to evolve satisfactory arrangements in this regard.

रिलायंस समूह के उद्योगों पर बकाया आयकर और उत्पादन शुल्क

4262. श्री मोहम्मद अफजल उर्फ भीम अफजल : क्या वित्त मंत्री यह गताने की कृपा करेंगे कि :

(क) 31 मार्च, 1992 की स्थिति के अनुसार रिलायंस समूह के उद्योगों पर आयकर और उत्पाद शुल्क की बकाया धनराशि कितनी है; और

(ख) इस बकाया धनराशि को वसूल करने के लिये सरकार क्या कार्यवाही कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री रामेश्वर ठाकुर) : (क) और (ख) एक विवरण संलग्न है। (नीचे देखिये)